

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 & 28 of NGT Act 2010)

On Behalf of the Applicant

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls PG College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

**IN THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

INDEX

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

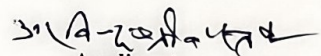
IN

ORIGINAL APPLICATION NO: 44 OF 2022

S.No.	Particulars	Page No.
COMPILATION-I		
1.	SUPPLEMENTARY AFFIDAVIT	01-09
2.	AFFIDAVIT WITH VERIFICATION	10
COMPILATION-II		
1.	ANNEXURE No. A 1 Photographs of the incomplete construction of drainage	11-13
2.	ANNEXURE No. A 2 Photographs of Drainflooded and destroyed campus buildings	14-17
3.	ANNEXURE NO. A 3 A copy of Order for Committee formation by Respondents	18-19
4.	ANNEXURE No. A 4 A copy of letter dated 21.10.2024 by DIOS, Pratapgarh	20-21

5.	ANNEXURE No. A 4(a) A copy of the Letters issued by Respondent no. 3 and 4	22-24
6.	ANNEXURE No. A 5 A copy of the Notice served on 05.11.2024 along with Demolition Notice served on 07.11.2024	25-29
7.	ANNEXURE No. A 6 A copy of thr Discharge summary issued by SGPGI	30-31
8.	ANNEXURE No. A 7 A copy of the order dated 13.11.2024 and 18.11.2024 passed by Hon'ble High Court	32-34
9.	ANNEXURE No. A 8 A Loss assessment report of College Infrastructure Resources (Excluding Structural Damages) prepared by Loss Assessment committee constituted by Applicant	35-40
10.	ANNEXURE No A9 A copy of the quotation by MNNIT Allahabad	41-51

Date: 19.11.2024


Applicant

Through


(HARSHIT SRIVASTAVA)

(Advocate)
Enrollment No. UP 01215/2017
Chamber No. 18, Old Building
High Court, Allahabad
Mob No. 8285872355
E.Mail: Advo.Harshit@gmail.com

(RAVINDRA LOKHANDE)
(Advocate)

Enrollment No. MAH 01633/2005
Chamber no. 318, New Lawyers Chamber,
Bhagwan Das Road, Supreme Court of India, New Delhi
Mob No. 9702999982
E.Mail: advravilokhande@gmail.com

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25, 26 & 28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls PG College

Through Its Authorized Representative

Arvind Srivatsava, Trustee

Saket Girls PG College, Gaighat Road,

Dahilamau, Pratapgarh, Uttar Pradesh.

Pin Code: 230001

Mob No: 9838107210

Email Id: Admin@Saket.Education

VERSUS

.....APPLICANT

1. State of Uttar Pradesh

Through Chief Secretary,

101, Lok Bhawan, U.P. Civil Secretariat,

Vidhan Sabha Marg, Lucknow, Uttar Pradesh

Pin Code:- 226001

Phone No: 0522-2289212/2289296,

Email Id: CSUP@NIC.IN

2. The Executive Officer,

Nagar Palika Parishad, Belha Pratapgarh, Uttar Pradesh .

Pin Code: 230001w

Mob No: 7355038052

Email Id: EONPPPRATAPGARH@GMAIL.COM

3. The Principal Secretary,

Public Works

Department,

Government Of Uttar Pradesh,

96, Mahatma Gandhi Marg,

Raj Bhavan Colony, The Mall Avenue,

Lucknow, Uttar

Pradesh,

Pin Code:-226001,

Phone No:-522-2234561

Email Id:-NR.GOKARN@NIC.IN

4. The Superintendent Engineer (Civil)/ Executive Engineer,

Public Works Department,

Construction Division:2,

Bela Pratapgarh, Uttar Pradesh,

Pin Code: 230001

Phone No:-05342-220270/220997/9415457258

Email Id: PWDPRATAPGARHCIRCLE@GMAIL.COM

5. The Director, Directorate of Local Bodies, Up

Room No. 206, Second Floor, Office Of Director, Local Bodies, Uttar Pradesh,

Plot No. 18, Sector 7, Gomti Nagar Lucknow

Pin Code: 226010

Number: 0522-2838110
Email Id: DIRUPLB@NIC.IN

6. **The District Magistrate,**
Pratapgarh, Uttar Pradesh,
Pin Code: 230001

Mob No: 9454417520,
Email Id: DMPRA@NIC.IN

7. **The Divisional Commissioner, Prayagraj Division**
Divisional Commissioner Office, Prayagraj

Pin Code: 211002
Mob No: 9454417492
Email Id: COMMALL@NIC.IN

..... RESPONDENTS

The humble affidavit of the applicant abovenamed

MOST RESPECTFULLY SHOWETH:

1. That the deponent is the Applicant in the above-captioned application and is fully conversant with the facts and circumstances of the case. The deponent is competent and authorized to swear this affidavit on behalf of the Applicant College.
2. That the present affidavit is being filed to place before this Hon'ble Tribunal certain subsequent developments that have occurred since the filing of the last affidavit and to bring to light the Respondents' continued acts of contempt, disregard for the Tribunal's orders, and deliberate attempts to intimidate and harass the Applicant College.
3. That the present affidavit is submitted to apprise this Hon'ble Tribunal of the current status of the situation at the Applicant College, which remains dire due to the Respondents' persistent non-compliance with this Hon'ble Tribunal's orders, including the judgment dated 01.07.2022 and subsequent orders dated 07.08.2023 and 28.08.2024. Despite clear directives, the Respondents have failed to implement remedial measures, resulting in ongoing damage to the Applicant College and irreparable harm to its infrastructure, operations, and the education of its female students.
4. That this affidavit supplements the previous pleadings and submissions made before this Hon'ble Tribunal and is necessitated by recent developments that have significantly worsened the plight of the Applicant College and its students. The Applicant seeks urgent intervention to address these pressing issues and



- compensation for the losses incurred, alongside interim relief until a comprehensive assessment of the damages is conducted.
5. That the damage caused to the Applicant College is not isolated but continuing and progressive in nature, beginning in 2019 due to the Respondents' negligence and recurring non-compliance with environmental and administrative obligations. This prolonged inaction has compounded the financial, infrastructural, and academic losses suffered by the Applicant College, severely disrupting its ability to provide education and a safe environment for its students.
 6. That the Applicant College has been subjected to prolonged waterlogging due to the Respondents' failure to construct effective drainage infrastructure. Polluted drain water continues to accumulate within the College premises, causing extensive damage to its buildings, laboratories, equipment, and grounds. Despite explicit orders from this Hon'ble Tribunal, including the award of ₹5,00,000 as interim compensation on 28.08.2024, Respondent No. 2, Nagar Palika Parishad, Pratapgarh, has not paid the awarded amount or taken substantive steps to address the underlying issues.
 7. That the Respondents' failure to comply with the Tribunal's orders is not a mere procedural lapse but indicative of a broader pattern of neglect and inaction. This disregard for judicial directives undermines the authority of this Hon'ble Tribunal and jeopardizes the safety, health, and well-being of the College's students and staff. Such continued inaction has allowed the environmental and infrastructural crises faced by the Applicant to persist and worsen.
 8. That pursuant to the directions issued by this Hon'ble Tribunal vide its order dated 28.08.2024, the construction of the proposed drainage system has commenced. However, the work is incomplete, irregular, and deficient. Construction has been initiated from the mid-section of the proposed passage, leaving the drainage system unconnected on either side. The portion in front of the Applicant College gate has not been addressed, and no provision has been made to prevent the flow of drain water into the College campus. Photographs of the incomplete construction of drainage is annexed herewith and marked as **Annexure No. A1**



9. That the incomplete and defective construction of the drainage system has resulted in drain water continuing to accumulate behind the Applicant College premises, from where it overflows into the campus. A significant portion of the College remains submerged in polluted drain water, smug, and silt, causing severe structural and infrastructural damage to the College's premises. Photographs of Drainflooded and destroyed campus buildings is annexed herewith and marked as **Annexure No. A2**
10. That despite the explicit directions of this Hon'ble Tribunal to prevent waterlogging and address the drainage issues, the Respondents have failed to take effective or substantive measures to remove the drain water, clean the campus, or restore the affected areas.
11. That this Hon'ble Tribunal, vide its order dated 28.08.2024, was pleased to award ₹5,00,000 as interim compensation to the Applicant and directed the Respondents to assess the total losses incurred by the Applicant. However, the Respondents have neither disbursed the awarded interim compensation nor taken any steps to assess the damages, thereby further compounding the Applicant's grievances.
12. That instead of complying with the Tribunal's orders and addressing the Applicant's grievances, the Respondents have resorted to actions amounting to harassment, intimidation, and undue pressure. A committee was constituted under the pretext of compliance, but its actual purpose appears to be to hound and intimidate the Applicant. A copy of Order for Committee formation is annexed herewith and marked as **Annexure No. A3**
13. That the committee was tasked with irrelevant and intrusive inquiries, including investigating the College's No Objection Certificates (NOCs), affiliations granted by various universities, building layouts, land acquisitions, and operational history. These inquiries have no bearing on the directions issued by this Hon'ble Tribunal.
14. That emboldened by the high-handedness of senior officials, several departments, including the Tehsildar, SDM Sadar, DIOS, and PWD, have been roped in to conduct intrusive inspections and issue baseless notices against the Applicant. The DIOS, through its



order dated 21.10.2024, sought to involve the University and the Department of Higher Education, further escalating the harassment faced by the Applicant. A copy of letter dated 21.10.2024 by DIOS, Pratapgarh is annexed herewith and marked as **Annexure no. A4**

15. That Respondent Nos. 3 and 4, when called upon to comply with the orders of this Hon'ble Tribunal and to extend assistance to the Applicant College in alleviating the ongoing crisis, categorically refused to do so. By a letter dated 17.10.2024 issued by the Deputy Secretary, PWD, Government of Uttar Pradesh, they unequivocally disclaimed any responsibility or role in the matter and declined to offer any support to the Applicant College. However, in stark contrast to their professed inability to assist, Respondent Nos. 3 and 4 exhibited sudden and undue interest when it came to harassing and intimidating the Applicant College. Through a letter dated 23.10.2024 issued by the Executive Engineer, PWD, Respondent Nos. 3 and 4 initiated an unwarranted inquiry and investigation into the College, seeking detailed information about building approvals, layout plans, and other operational specifics. A copy of the Letters issued by Respondent no. 3 and 4 are collectively annexed herewith and marked as **Annexure no. A 4(a)**
16. That such actions, ostensibly undertaken in the guise of an inquiry, are wholly irrelevant to resolving the crisis and serve no purpose other than to intimidate and pressurize the Applicant College. This conduct clearly reflects mala fide intentions and underscores the Respondents' deliberate disregard for the orders and spirit of this Hon'ble Tribunal.
17. That selective involvement of Respondent no. 4, when it comes to intimidating rather than assisting the Applicant demonstrates a willful attempt to obstruct justice and exacerbate the Applicant's suffering.
18. That on 05.11.2024, an undated notice was served on the Applicant College, informing that a case had been instituted before the Court of SDM, Sadar. Subsequently, on 07.11.2024, three undated demolition notices were issued under the seal of Tehsildar, Sadar, directing the demolition of various parts of the College premises under baseless and frivolous allegations. A copy of the Notice



served on 05.11.2024 along with Demolition Notice served on 07.11.2024 is collectively annexed herewith and marked as **Annexure No. A5**


19. That the coercive actions of the Respondents caused immense mental agony to the Founder of the Applicant College, who also represents the Applicant in the present proceedings. Under severe stress, he suffered a heart attack and was hospitalized at SGPGI, Lucknow. Despite this, the Respondents continued their coercive measures, displaying complete disregard for the situation. A copy of the Discharge summary issued by SGPGI is annexed herewith and marked as **Annexure No. A6**
20. That left with no alternative, the Applicant approached the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, through Writ C No. 9737 of 2024. The Hon'ble High Court, vide its order dated 13.11.2024, granted interim relief, restraining the Respondents from taking any coercive action against the Applicant College. This relief was subsequently extended through an order dated 18.11.2024. A copy of the order dated 13.11.2024 and 18.11.2024 passed by Hon'ble High Court is collectively annexed herewith and marked as **Annexure No. A7**
21. That the actions and timing of the Responding authorities raise significant concerns regarding their legitimacy and intent. Despite repeated orders passed by this Hon'ble Tribunal, including the judgment dated 01.07.2022 and the subsequent orders dated 07.08.2023 and 28.08.2024, the Respondents have displayed a consistent pattern of delay, inaction, and disregard for their obligations. This sustained non-compliance has directly caused and exacerbated the catastrophic flooding of the Applicant College on 27.09.2024, resulting in over 20 days of devastation, with no substantial relief or redressal provided to date.
22. That it is evident that had the Respondents acted with the same diligence and urgency towards complying with the orders of this Hon'ble Tribunal as they are now exhibiting in instituting baseless proceedings and inquiries against the Applicant, the College would have been spared from the immense suffering and damage caused by their failures. Instead, the Respondents' actions appear calculated to intimidate and pressurize the Applicant into



withdrawing its lawful claims and prayers for relief, diverting attention from their prolonged inaction and contempt of this Hon'ble Tribunal's directives.

23. That to assess and quantify the academic and operational losses incurred, the Applicant College, through its Managing Committee resolution dated 03.10.2024, constituted a Loss Assessment Committee comprising distinguished members, including educationists, retired principals, social workers, and other domain experts. This committee was tasked with evaluating the tangible and intangible losses suffered by the Applicant, particularly concerning operational disruptions, student dropout rates, and the decline in admissions caused by the unaddressed flooding and deteriorating infrastructure. The committee has submitted its findings, highlighting significant academic and institutional setbacks, which are annexed herewith and marked as **Annexure No. A8**
24. That due to the extensive structural and infrastructural damage caused by the Respondents' non-compliance, the Applicant College also approached MNNIT Allahabad, a reputed institute of technical expertise, to assess the extent of the damages. MNNIT Allahabad, after conducting an initial survey, provided a quotation dated 14.10.2024 estimating the cost of the assessment at ₹11,80,000, inclusive of GST. This assessment is crucial for quantifying the irreparable losses incurred by the Applicant and for devising a roadmap for restoration. However, given the financial distress faced by the Applicant College due to these ongoing events, it is impossible for the Applicant to bear the cost of this assessment. A copy of the quotation by MNNIT Allahabad is annexed herewith and marked as **Annexure No. A9**
25. That the Respondents' actions have resulted in significant educational disruptions, with severe consequences for the College's students, particularly female students, who have been deprived of a conducive learning environment. The drop in admissions and increased dropout rates further demonstrate the tangible impact of the Respondents' neglect, jeopardizing the future of countless students.



26. That Respondent No. 1, the State of Uttar Pradesh, as the supervisory authority, bears a duty to ensure compliance with the directives of this Hon'ble Tribunal. Given the habitual non-compliance of Respondent No. 2, it is respectfully submitted that Respondent No. 1 be directed to act as a guarantor for enforcing and realizing compensation awarded to the Applicant College and for facilitating compliance with this Hon'ble Tribunal's orders.
27. That the current state of affairs at the Applicant College is untenable and demands immediate and decisive intervention. The College requires urgent relief to restore safe and functional conditions and ensure the continuity of education for its students. The Applicant humbly prays for compensation for the damages incurred, interim reliefs to mitigate ongoing harm, and measures to ensure compliance with this Hon'ble Tribunal's orders.
28. That the Applicant humbly prays that this Hon'ble Tribunal may kindly:
- i. Direct the Respondents to immediately comply with the order dated 28.08.2024, complete the drainage construction, and address the waterlogging issues plaguing the Applicant College.
 - ii. Direct the Respondents to disburse the interim compensation of ₹5,00,000 awarded by this Hon'ble Tribunal without further delay.
 - iii. Direct Respondent No. 1 to act as guarantor to ensure compliance with the Tribunal's orders and secure payment of compensation and loss assessment costs.
 - iv. Direct the Respondents to bear the cost of the loss assessment as quoted by MNNIT Allahabad, considering the extensive damage caused by their failures.
 - v. Restrain the Respondents from engaging in any coercive, intimidating, or harassing actions against the Applicant College or its representatives.
- 

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

AFFIDAVIT

I, Arvind Srivastava, S/o Late Radhey Mohan Lal, aged about 67 years R/o 87 C Gaighat Road, Dahilamau, Pratapgarh, Uttar Pradesh, do hereby solemnly affirm and declare as under:

1. That I am an authorized applicant in the present matter and am well conversant with the facts and circumstances of the present case and competent to depose with respect hereto.
2. That I state that the statement of facts contained in the accompanying Affidavit has been drafted by my counsel on my instructions, and the same is true to my knowledge as gained from different sources. That nothing contained therein is false, and nothing material has been concealed therefrom.

Arvind Srivastava
Deponent

Verification

Verified on this 19th day of November, 2024 that the contents of the above Affidavit are accurate to my knowledge as gained from the records. That nothing contained therein is false, and nothing material has been concealed therefrom.

Arvind Srivastava
Deponent



IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A1

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 & 28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

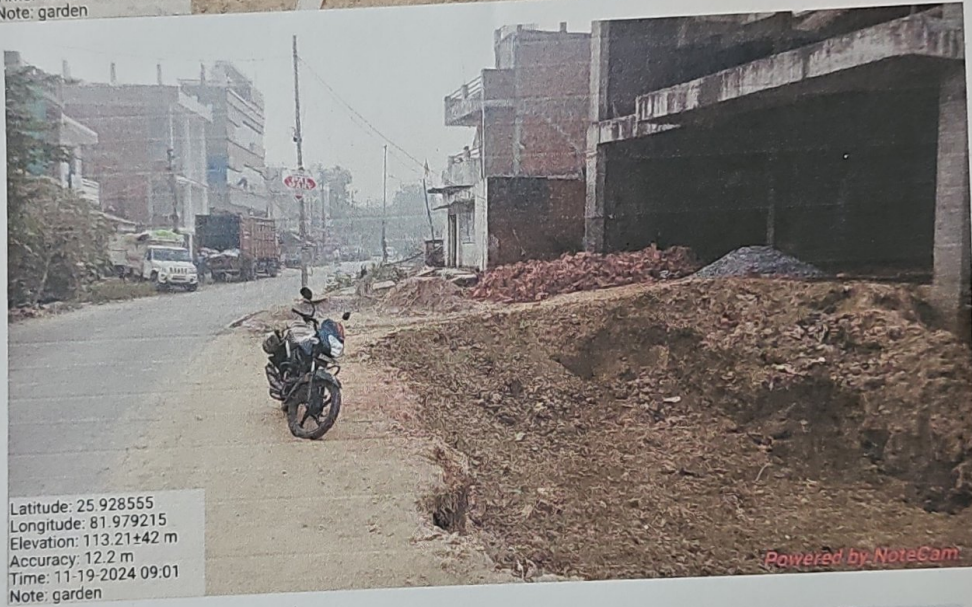
Photographs of the incomplete construction of drainage

दिनांक 19/11/2024 को महाविद्यालय के सामने नाला निर्माण की स्थिति



Handwritten signature or mark.

दिनांक 19/11/2024 को महाविद्यालय के सामने नाला निर्माण की स्थिति



[Handwritten signature]

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A2

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 & 28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

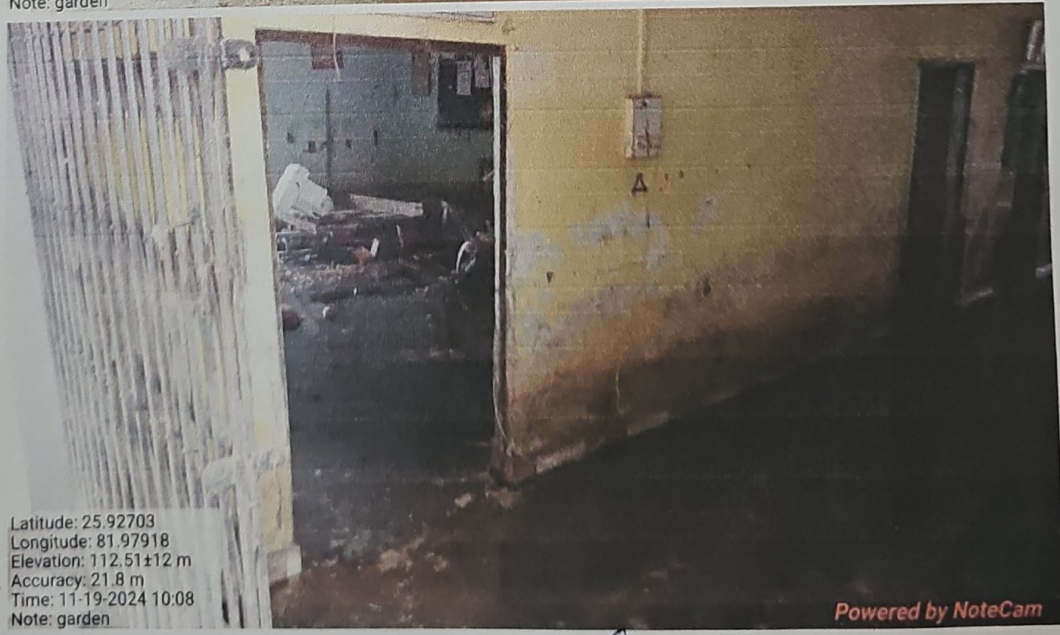
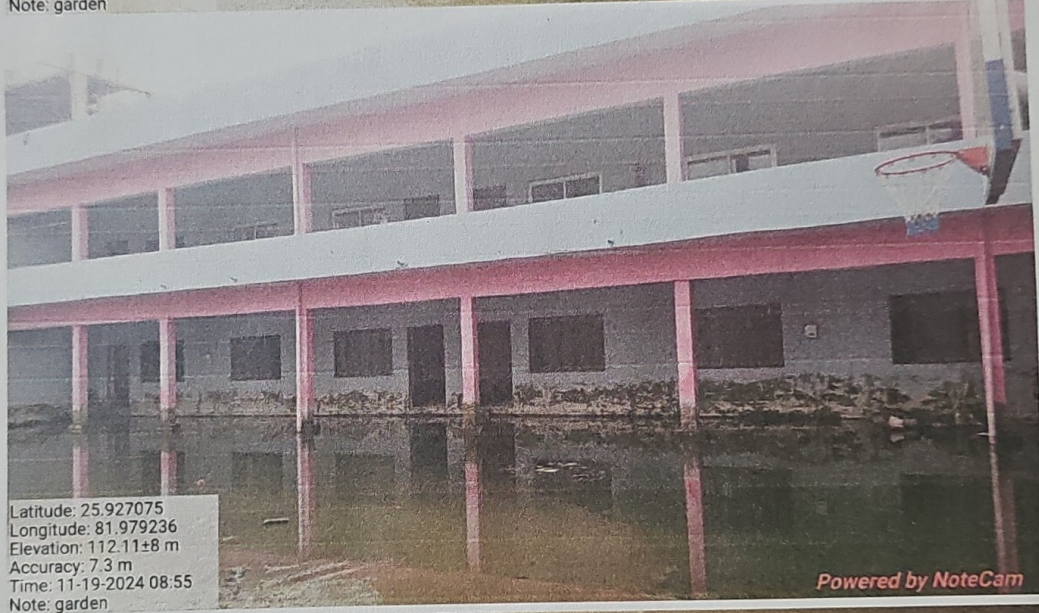
..... RESPONDENTS

Photographs of Drainflooded and destroyed campus buildings



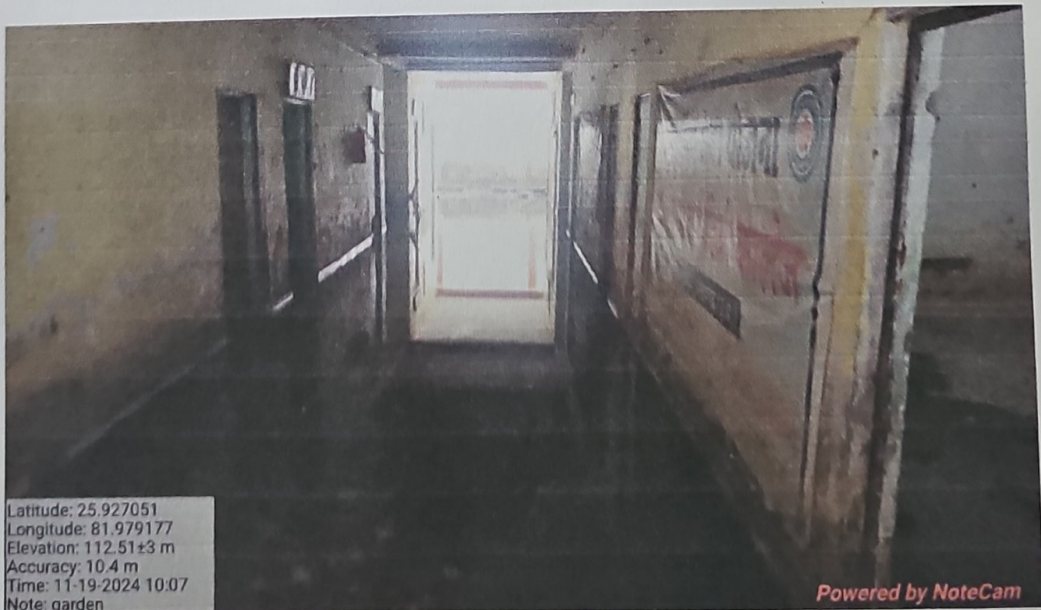
631

दिनांक 19/11/2024 को महाविद्यालय में जल भराव की स्थिति



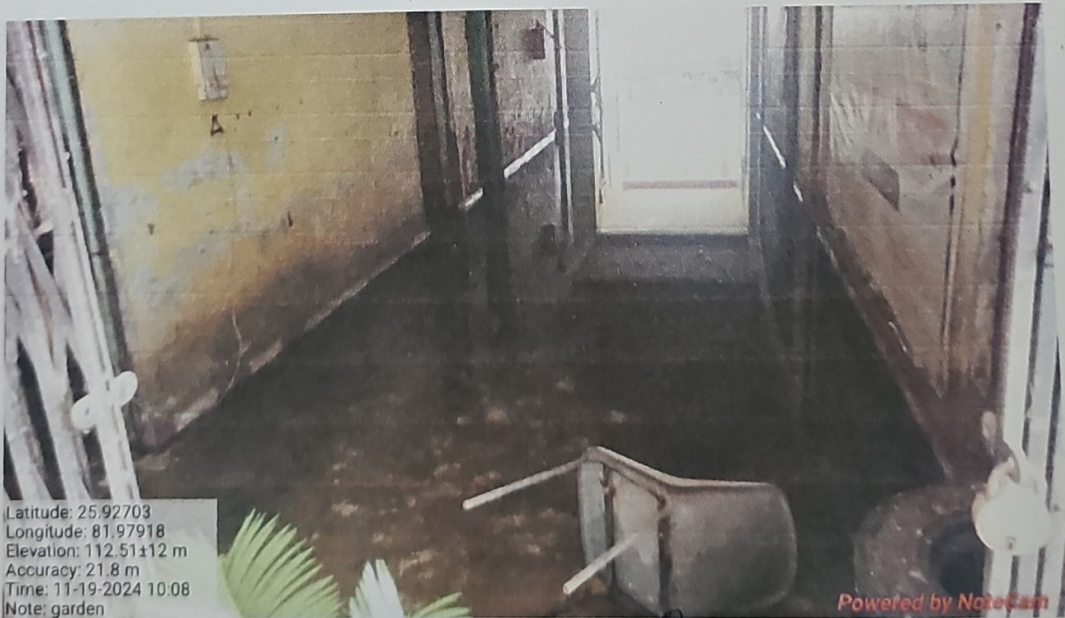
2

दिनोंक 19/11/2024 को महाविद्यालय में जल भराव की स्थिति



[Handwritten signature]

दिनांक 19/11/2024 को महाविद्यालय में जल भराव की स्थिति



g

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A3

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of Order for Committee formation



कार्यालय जिलाधिकारी, प्रतापगढ़।

संख्या: 2590 / एल0वी0सी0-2024

- 1 उपजिलाधिकारी, सदर, प्रतापगढ़
- 2 अधिशाषी अभियन्ता, सिंचाई, प्रतापगढ़।
- 3 जिला विद्यालय निरीक्षक, प्रतापगढ़।
- 4 अधिशाषी अभियन्ता, लो0नि0वि0 (खण्ड-2), प्रतापगढ़।
- 5 अधिशाषी अधिकारी, नगर पालिका परिषद, बेला-प्रतापगढ़।

कृपया जिलाधिकारी महोदय के कार्यालय-ज्ञाप संख्या: 2588 / एल0वी0सी0-2024, दिनांक 19 अक्टूबर, 2024 का संदर्भ ग्रहण करने का कष्ट करें, तदुपत्र के अन्तर्गत मा0 गणेश हरिन्द्र अतिक्रम, नई दिल्ली में योजित execution application No. 24/2023(I.A.No-277/2024)in-अध0ग0 मस्य0-44 / 2022, साकेत गल्टर्न पी0जी0 कालेज बनाम स्टेट ऑफ यूपी में पारित आदेश दिनांक 19/09/2024 के अनुपालन हेतु प्रकरण की जाँच व समस्या के निदान हेतु रागिति गठित करते हुए निम्न बिन्दुओं पर आख्या अपेक्षित की गयी है:-

क्र0	बिन्दु	संबन्धित अधिकारी
1	महाविद्यालय के ले-आउट प्लान से सम्बन्धित अप्रुवल, लोक निर्माण विभाग द्वारा निर्गत भवन से सम्बन्धित अनापत्ति प्रमाण-पत्र व मान्यता प्राप्ति आदि से संबंधित विवरण?	अधिशाषी अभियन्ता, सिंचाई, प्रतापगढ़ (खण्ड-2) / जिला विद्यालय निरीक्षक
2	महाविद्यालय की भूमि कब-कब और किसके-किसके नाम से और कितने-कितने रकबे की क्रय की गयी? महाविद्यालय परिसर के आस-पास स्थित सार्वजनिक/सरकारी भूमि का भी विवरण प्रस्तुत किया जाय।	उपजिलाधिकारी, सदर, प्रतापगढ़
3	महाविद्यालय कब से संचालित हो रहा है और विद्यालय निर्माण के पूर्व उक्त भूखण्ड जलप्लावन से प्रभावित क्षेत्र में था अथवा नहीं?	उपजिलाधिकारी, सदर / अधिशाषी अभियन्ता, सिंचाई, प्रतापगढ़
4	यदि जलप्लावन से प्रभावित होता रहा, तो तत्समय जल-निकासी से सम्बन्धित ले-आउट प्लान का सम्पूर्ण विवरण।	उपजिलाधिकारी, सदर / अधिशाषी अभियन्ता, लो0नि0वि0 (खण्ड-2)
5	क्या महाविद्यालय परिसर, नगर पालिका क्षेत्र में सम्मिलित होने के पूर्व से जलमग्न होता रहा है? अथवा नगर पालिका परिक्षेत्र में सम्मिलित होने के पश्चात् जलभराव से प्रभावित हो रहा है?	उपजिलाधिकारी, सदर / अधिशाषी अभियन्ता, सिंचाई / अधिशाषी अधिकारी, नगर पालिका परिषद
6	यदि पूर्व में परिसर जलप्लावन से प्रभावित होता रहा, तो उस समय जलनिकासी की व्यवस्था की जाती रही है।	उपजिलाधिकारी, सदर, प्रतापगढ़
7	जल-भराव अवधि में कितने दिन महाविद्यालय बन्द रहा, से सम्बन्धित पूर्ण विवरण।	जिला विद्यालय निरीक्षक
8	उक्त स्थल पर नगर पालिका परिषद द्वारा नाले का कराये जा रहे निर्माण से महाविद्यालय की जलनिकासी संबंधी समस्या का समाधान हो जायेगा, अथवा नहीं?	उपजिलाधिकारी, सदर / अधिशाषी अभियन्ता, सिंचाई / अधिशाषी अधिकारी, नगर पालिका परिषद

अतः आपसे अपेक्षा की जाती है कि अपने से संबंधित बिन्दुओं पर जाँच कर आख्या तैयार कर दिनांक: 23.10.2024 को अपरान्ह 04:00 बजे कलेक्ट्रेट स्थित सभाकक्ष में अधोहस्ताक्षरी की अध्यक्षता में आयोजित बैठक में प्रतिभाग करना सुनिश्चित करें।

उक्त बिन्दुओं के अतिरिक्त को जाँच में कोई अन्य तथ्य प्रकाशमान होते हैं, तो उसका भी उल्लेख करते हुए जलभराव की समस्या उत्पन्न होने के पहलुओं एवं समस्या के समाधान हेतु सुझाव भी बैठक में प्रस्तुत करें।

अधिशाषी अधिकारी, नगर पालिका परिषद, बेला-प्रतापगढ़ समस्त संबंधित से समन्वय कर आख्या तैयार कराते हुए संकलित आख्या विस्तृत विवरण सहित बैठक में प्रस्तुत करना सुनिश्चित करेंगे।

21.10.24
(त्रिभुवन विश्वकर्मा)
आपर जिलाधिकारी,
प्रतापगढ़।

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A4

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of letter dated 21.10.2024 by DIOS, Pratapgarh



अत्यन्त महत्वपूर्ण/समयबद्ध

प्रेषक,

जिला विद्यालय निरीक्षक
प्रतापगढ़।

सेवा में,

कूल सचिव
श्री० राजेन्द्र सिंह (रज्जू भय्या)
विश्वविद्यालय, प्रयागराज।

पत्रांक/शि०स०/ 4059-63

/2024-25 दिनांक 21 अक्टूबर, 2024

विषय:-जल भराव अवधि में कितने दिन महाविद्यालय बन्द थे से सम्बन्धित विवरण उपलब्ध कराये जाने के सम्बन्ध में।
महोदय,

उपर्युक्त विषयक, जिलाधिकारी महोदय के पत्र संख्या 2590/एल०बी०सी०-2024 दिनांक 21 अक्टूबर, 2024 का सन्दर्भ ग्रहण करने का कष्ट करें जो अन्य के साथ-साथ अधोहस्ताक्षरी को सम्बोधित है में उल्लेख है कि:- "मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित execution application NO/ 24/2023(1/A.NO)227/2024)in ओ०ए० संख्या-44/2022, साकेत गर्ल्स पी०जी० कालेज बनाम स्टेट ऑफ य०पी० में पारित आदेश दिनांक 28-08-2024 के अनुपालन में प्रकरण की जाँच व समस्या के निदान हेतु समिति गठित करते हुए निम्न बिन्दुओं पर आख्या चाही गयी है।

आख्या सम्बन्धी बिन्दु:-

1- महाविद्यालय का ले-आउट प्लान से सम्बन्धित अप्रूवल, लोक निर्माण विभाग द्वारा निर्गत भवन से सम्बन्धित अनापत्ति प्रमाण-पत्र व मान्यता प्राप्ति आदि से सम्बन्धित विवरण।

2- जल भराव अवधि में कितने दिन महाविद्यालय बन्द रहा से सम्बन्धित पूर्ण विवरण।

उक्त की आख्या के साथ दिनांक 23-10-2024 को अपरान्ह 04:00 बजे कलेक्ट्रेट स्थित एन०आ०ई० में उपस्थित होने हेतु अधोहस्ताक्षरी को निर्देश दिया गया है।

अतः जिलाधिकारी महोदय द्वारा दिये गये निर्देशानुपालन में पत्र आपको इस आशय से प्रेषित है कि उक्त बिन्दुओं की सूचना दिनांक 22-10-2024 को अपरान्ह 02:00 बजे तक अधोहस्ताक्षरी कार्यालय में उपलब्ध कराने का कष्ट करें जिससे सूचना जिलाधिकारी महोदय के समक्ष प्रस्तुत की जा सके।

संलग्नक:-उक्तवत्।

भवदीय

(ओमकार राणा)

जिला विद्यालय निरीक्षक
प्रतापगढ़

प०स०/शि०स०/ 9859-63

/2024-25 दिनांक उक्तवत्।

प्रतिलिपि:-निम्नलिखित की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, प्रतापगढ़।
2. अपर जिलाधिकारी, प्रतापगढ़।
3. क्षेत्रीय उच्च शिक्षा अधिकारी, प्रयागराज।
4. प्राचार्य, साकेत गर्ल्स पी०जी० कालेज, प्रतापगढ़ को इस आशय से कि उक्त की सूचना अपरान्ह 02:00 बजे तक आज ही अधोहस्ताक्षरी कार्यालय में उपलब्ध कराना सुनिश्चित करें जिससे सूचना जिलाधिकारी महोदय के समक्ष प्रस्तुत की जा सके।

जिला विद्यालय निरीक्षक
प्रतापगढ़

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A 4(a)

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of the Letters issued by Respondent no. 3 and 4



उत्तर प्रदेश शासन
लोक निर्माण अनुभाग-14
संख्या- 483 / 23-14-2024-15(जनरल)/2020
लखनऊ : दिनांक- 17 अक्टूबर, 2024

डॉ०/श्रीमती नीलिमा श्रीवास्तव,
साकेत गर्ल्स पी०जी० कालेज,
गाय घाट रोड, दहिलामऊ,
प्रतापगढ़।

कृपया ओ०ए० संख्या-44/2022 साकेत गर्ल्स पी०जी० कालेज बनाम उ०प्र० राज्य व अन्य में योजित एकजीक्यूशन एप्लीकेशन संख्या-24/2023 में मा० एन०जी०टी०, नई दिल्ली द्वारा पारित आदेश दिनांक 28.08.2024 के सम्बन्ध में अपने पत्र दिनांक 07.09.2024 एवं दिनांक 18.09.2024 का कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा साकेत गर्ल्स पी०जी० कालेज महाविद्यालय परिसर को प्रदूषित जल से बचाने एवं संक्रामक रोगों से मुक्ति दिलाने हेतु प्रभावी कार्यवाही किये जाने का अनुरोध किया गया है।

2- इस सम्बन्ध में अवगत कराना है कि प्रश्नगत वाद नगर पालिका परिषद बेला, प्रतापगढ़ से सम्बन्धित है, जिसमें लोक निर्माण विभाग से कोई कार्यवाही अपेक्षित नहीं है।

Sha
(शरद सक्सेना)
उप सचिव।

g

कार्यालय अधिशासी अभियंता
निर्माण खण्ड-2, लो0नि0वि0, प्रतापगढ़।

पत्रांक- 2148/10/24

दिनांक:- 23/10/2024

सेवा में,

प्रधानाचार्य/प्रबंधक,
साकेत गर्ल्स पी0जी0कालेज,
गायघाट रोड़ प्रतापगढ़।

विषय:- महाविद्यालय के ले-आउट प्लान से संबंधित अप्रूवल, लोक निर्माण विभाग द्वारा
निर्मित भवन से संबंधित अनापत्ति प्रमाण पत्र व मान्यता से आदि से सम्बंधित
प्रपत्र उपलब्ध कराने के संबंध में।

संदर्भ:- कार्यालय जिलाधिकारी महोदय, प्रतापगढ़ का पत्र
सं0-2590/एल0बी0सी0-2024 दिनांक 21.10.2024

महोदय,

उपरोक्त विषयक संदर्भित पत्र का अवलोकन करने का कष्ट करे, जिसमें
जिलाधिकारी महोदय के कार्यालय ज्ञाप सं0-2588/एल0बी0सी0-2024 दिनांक 19.10.2024
के संदर्भित पत्र के अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित execution
application No. 24/2023 (आई.ए.नं0-277/2024) इन ओ0ए0 सं0-44/2022 साकेत गर्ल्स
पी0जी0 कालेज बनाम स्टेट ऑफ यूपी में पारित आदेश दिनांक 28.08.2024 के अनुपालन हेतु
प्रकरण की जांच व समस्या निदान हेतु जिलाधिकारी प्रतापगढ़ द्वारा संयुक्त टीम गठित की
गयी है।

अतः आपसे अनुरोध है कि उक्त विद्यालय से संबंधित प्रपत्र आज ही उपलब्ध कराने
का कष्ट करें।

(बी0एम0सिंह)

अधिशासी अभियंता
निर्माण खण्ड-2 लो0नि0वि0,
प्रतापगढ़।

दिनांक:-

पत्रांक:-

प्रतिलिपि:-

1. जिलाधिकारी महोदय प्रतापगढ़ को सादर अवलोकनार्थ प्रेषित।
2. अपर जिलाधिकारी प्रतापगढ़ को सूचनार्थ प्रेषित।
3. जिलाविद्यालय निरीक्षक प्रतापगढ़ को सूचनार्थ प्रेषित।
4. श्री परशुराम यादव सहायक अभि0/श्री अनिल जायसवाल अवर अभि0 को इस
निर्देश के साथ प्रेषित कि प्रधानाचार्य / प्रबंधक साकेत गर्ल्स पी0जी0 कालेज गायघाट
प्रतापगढ़ से आवश्यक समन्वय स्थापित कर जांच से संबंधित प्रपत्र प्राप्त करना
सुनिश्चित करें।

अधिशासी अभियंता,
निर्माण खण्ड-2, लो0नि0वि0
प्रतापगढ़।

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A5

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of the Notice served on 05.11.2024 along with Demolition
Notice served on 07.11.2024

2

2/11/24

हेतु संदर्शित करने की सूचना (साधारण प्रारूप)

न्यायालय

उपजिलाधिकारी (सदर) जिला

वाद

साकार 20 स्वयं चके साकार को लोकारोपण

बनाम

आवे-5 810 नाम चकोहन R/O पुप चको साकार को लोकारोपण

चूंकि ऊपर निम्नलिखित

आवेदन पर यह न्यायालय द्वारा

चेतावनी दी जाती है कि आप इस आवेदन के खिलाफ हेतु संदर्शित करने के लिए 17 के दिवस वजे पूर्वाह में स्वयं या समय रूपेण अनुदिष्ट अपने अधिवक्ता द्वारा उपस्थित हो और ऐसा न करने में असफल होने पर उक्त आवेदन एक पक्षीय रूप से सुना और अवधरित किया जायेगा।

न्यायालय का नाम
वाद का नाम
पक्षकार का नाम

मेरे हस्ताक्षर और न्यायालय की मुद्रा सहित आज 20 के दिवस निकली गयी।

20 के दिवस


न्यायालय

नोटिस

श्री अरविन्द श्रीवास्तव,
सुत श्री राधेमोहन लाल श्रीवास्तव,
प्रबन्धक, साकेत बालिका महाविद्यालय
प्रतापगढ़।

ग्राम दहिलामऊ बाहर परगना व तहसील सदर प्रतापगढ़ की गाटा संख्या 96 क्षेत्रफल 0.022हे0 राजस्व अभिलेख में नवीन परती के खाते में अंकित है, जिसके क्षेत्रफल 0.018हे0 पर आप द्वारा महाविद्यालय भवन का निर्माण कर व्यवसायिक उपयोग किया जा रहा है। नवीन परती के खाते की भूमि पर आप द्वारा महाविद्यालय भवन निर्मित कर व्यवसायिक कार्य किया जाना पूर्णतः अवैधानिक है।

अतः उपर्युक्त के सम्बन्ध में आपको सूचित किया जाता है कि नोटिस प्राप्ति के 07 दिवस के भीतर सुसंगत अभिलेखों सहित अधोहस्ताक्षरी के तहसील कार्यालय में पूर्वान्ह 11.00बजे उपस्थित होकर स्थिति स्पष्ट करें कि किस आधार पर आप द्वारा नवीन परती के खाते की भूमि पर महाविद्यालय भवन निर्मित कर व्यवसायिक कार्य किया जा रहा है ? यदि आपके द्वारा निर्धारित समयावधि के अन्तर्गत स्थिति स्पष्ट नहीं की जाती है अथवा निर्माण हटाया नहीं जाता है तो नियमानुसार आपके उपरोक्त निर्माण के ध्वस्तीकरण की कार्यवाही की जायेगी एवं ध्वसन करने में जो व्यय आयेगा वह आपसे भू-राजस्व की भांति वसूल किया जायेगा।


तहसीलदार सदर
प्रतापगढ़।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. उपजिलाधिकारी महोदय सदर, प्रतापगढ़।
2. नायब नाजिर तहसील सदर प्रतापगढ़ को इस निर्देश के साथ प्रेषित कि नोटिस का व्यक्तिगत तामीला सम्बन्धित पर करारकर तामीला रिपोर्ट तत्काल प्रस्तुत करें।

तहसीलदार सदर
प्रतापगढ़।



नोटिस

श्री अरविन्द श्रीवास्तव,
सुत श्री राधेमोहन लाल श्रीवास्तव,
प्रबन्धक, साकेत बालिका महाविद्यालय
प्रतापगढ़।

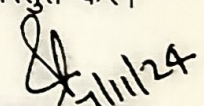
ग्राम दहिलामऊ बाहर परगना व तहसील सदर प्रतापगढ़ की गाटा संख्या 714 सन् 1359फ0 खसरे में रकबा 02-12-00 बंजर अंकित है, जिसका आंशिक भाग वर्तमान अभिलेख में आपके विद्यालय के नाम संक्रमणीय भूमिधर के रूप में अंकित है और प्रश्नगत भूमि पर आप द्वारा महाविद्यालय भवन का निर्माण कर व्यवसायिक उपयोग किया जा रहा है। बंजर भूमि पर आप द्वारा महाविद्यालय भवन निर्मित कर व्यवसायिक कार्य किया जाना पूर्णतः अवैधानिक है।

अतः उपर्युक्त के सम्बन्ध में आपको सूचित किया जाता है कि नोटिस प्राप्त के 15 दिवस के भीतर सुसंगत अभिलेखों सहित अधोहस्ताक्षरी के तहसील कार्यालय में पूर्वाह्न 11.00बजे उपस्थित होकर स्थिति स्पष्ट करें कि किस आधार पर आप द्वारा बंजर के खाते की भूमि पर महाविद्यालय के नाम अंकित हुई और आप द्वारा उस भूमि पर विद्यालय भवन निर्मित कर व्यवसायिक कार्य किया जा रहा है ? यदि आपके द्वारा निर्धारित समयावधि के अन्तर्गत स्थिति स्पष्ट नहीं की जाती है अथवा निर्माण हटाया नहीं जाता है तो नियमानुसार आपके उपरोक्त निर्माण के ध्वस्तीकरण की कार्यवाही की जायेगी एवं ध्वसन करने में जो व्यय आयेगा वह आपसे भू-राजस्व की भांति वसूल किया जायेगा।

तहसीलदार सदर
प्रतापगढ़।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. उपजिलाधिकारी महोदय सदर, प्रतापगढ़।
2. नायब नाजिर तहसील सदर प्रतापगढ़ को इस निर्देश के साथ प्रेषित कि नोटिस का व्यक्तिगत तामीला सम्बन्धित पर कराकर तामीला रिपोर्ट तत्काल प्रस्तुत करें।


तहसीलदार सदर
प्रतापगढ़।

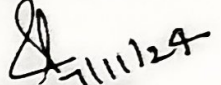
नोटिस

1244
5

श्री अरविन्द श्रीवास्तव,
सुत श्री राधेमोहन लाल श्रीवास्तव,
प्रबन्धक, साकेत बालिका महाविद्यालय
प्रतापगढ़।

ग्राम दहिलामऊ बाहर परगना व तहसील सदर प्रतापगढ़ की गाटा संख्या 99 सन् 1359फ0 खसरे में रकबा 00-15-00 बंजर अंकित है, जो वर्तमान अभिलेख में आपके विद्यालय के नाम संकमणीय भूमिधर के रूप में अंकित है और प्रश्नगत भूमि पर आप द्वारा महाविद्यालय भवन का निर्माण कर व्यवसायिक उपयोग किया जा रहा है। बंजर भूमि पर आप द्वारा महाविद्यालय भवन निर्मित कर व्यवसायिक कार्य किया जाना पूर्णतः अवैधानिक है।

अतः उपर्युक्त के सम्बन्ध में आपको सूचित किया जाता है कि नोटिस प्राप्ति के 15 दिवस के भीतर सुसंगत अभिलेखों सहित अधोहस्ताक्षरी के तहसील कार्यालय में पूर्वान्ह 11.00बजे उपस्थित होकर स्थिति स्पष्ट करें कि किस आधार पर आप द्वारा बंजर के खाते की भूमि पर महाविद्यालय के नाम अंकित हुई और आप द्वारा उस भूमि पर विद्यालय भवन निर्मित कर व्यवसायिक कार्य किया जा रहा है ? यदि आपके द्वारा निर्धारित समयावधि के अन्तर्गत स्थिति स्पष्ट नहीं की जाती है अथवा निर्माण हटाया नहीं जाता है तो नियमानुसार आपके उपरोक्त निर्माण के ध्वस्तीकरण की कार्यवाही की जायेगी एवं ध्वसन करने में जो व्यय आयेगा वह आपसे भू-राजस्व की भांति वसूल किया जायेगा।


तहसीलदार सदर
प्रतापगढ़।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. उपजिलाधिकारी महोदय सदर, प्रतापगढ़।
2. नायब नाजिर तहसील सदर प्रतापगढ़ को इस निर्देश के साथ प्रेषित कि नोटिस क व्यक्तिगत तामीला सम्बन्धित पर कराकर तामीला रिपोर्ट तत्काल प्रस्तुत करें।

तहसीलदार सदर
प्रतापगढ़।



IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A6

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of thr Discharge summary issued by SGPGI

g

647

Sanjay Gandhi Post Graduate Institute of Medical Sciences

(31)

Raebareli Road, Lucknow - 226 014 ,India

Discharge Summary

CRNO: 2024759881

Name: Arvind Srivastava 66/ Y/M

Department: Cardiology

Unit: UNIT-D0003-02

Ward/Bed: 1201 Cardiology Wing-A01(MICU) / PVT / 4

Admission No: ADM-202450121

Admitted on: 23-10-2024 13:26

Discharged on: 27-Oct-2024 11:32 AM

Patient Type: Priority

Consultant: Roopali Khanna

Discharge Type:

Correspond. Address:

Distt.

State Uttar Pradesh Pin No.

Phone No +91-

Diagnosis- CAD- P/PTCA TO LAD, DEB TO OM (CTO) (05/09/2024) FOR CSA II, SYMPTOMATIC CHB, NORMAL LV FUNCTION, DM, HTN, HYPOTHYROIDISM

History & examination: This patient is a f/u/c of CAD- P/PTCA to LAD (05/09/2024), diabetic, hypertensive, Hypothyroid, No addictions, with no family h/o CAD presented with complaints multiple episodes of Pre syncope & Syncope since last week of september 2024. ECG done outside s/o COMPLETE A-V DISSOCIATION. No H/o orthopnea, PND, pedal edema or palpitation. O/E BP= 130/80, Pulse = 29 Bp/m, regular, high volume, JVP- raised, CVS- S1,S2 + nt, No S3/S4, no murmurs. R/S- NVBS present. No crepts. Patient was admitted for PPI.

ECG- COMPLETE A-V DISSOCIATION

ECHO- CONCENTRIC LVH, NORMAL LV SIZE AND CONTRACTILITY.

HOLTER (24 HRS)- NO SIGNIFICANT BRADYARRYTHMIAS, TACHYARRYTHMIAS, PAUSE NOTED DURING STUDY

ELR (O)- MULTIPLE SECOND DEGREE AND THIRD DEGREE AV BLOCKS, SINUS PAUSE WITH MAX DURATION OF 4.9 SEC

LDL- 62.4, HBA1C- 6.2 %, eGFR- 74ml/min/1.73 m2.

Operation Details: PPI (DDDR, SJM, MRI SAFE) was done successfully, under TPI cover on 24/10/2024.

RA RV

THRESHOLD - 0.4 0.4

IMPEDENCE - 700 750

P/R WAVE - 5.0 12.0

Hospital Course- Uneventful.

Status at discharge - Stable

Future plan - MEDICAL FOLLOW UP.

Adv-

1. TAB. ECOSPRIN 75 MG 1 OD → रात
2. TAB. CLOPITAB 75 MG 1 OD → सुबह
3. TAB. ROSEDAY 40 MG 1 OD → रात
4. TAB. TELMA 40 MG 1 OD → सुबह
5. TAB THYRONORM 50 MCG 1 OD BBF → खाली पेट सुबह
6. TAB CEFTUM 500 MG BD x 7 days → सुबह - शाम x 7 दिन
7. TAB CHYMORAL FORTE 1 BD x 7 days → सुबह - शाम x 7 दिन
8. CAP. A - Z 1 OD X 7 DAYS → सुबह
9. DIABETIC DIET

TO COME TO CARDIOLOGY WARD FOR DRESSING NEXT FRIDAY 9 AM

BED HAS NOT BEEN VACATED FROM SYSTEM

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A7

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

.Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of the order dated 13.11.2024 and 18.11.2024 passed by
Hon'ble High Court

Court No. - 7

Case :- WRIT - C No. - 9737 of 2024

Petitioner :- Saket Girls Post Graduate College, Pratapgarh
Thru. Authorized Representative Arvind Srivastava

Respondent :- State Of U.P. Thru. Chief Secy. Lucknow And
Others

Counsel for Petitioner :- Sarvesh Kumar Dubey, Pankaj
Srivastava

Counsel for Respondent :- C.S.C., Ashok Kumar
Verma, Sampurna Nand Shukla

Hon'ble Pankaj Bhatia, J.

1. Heard learned Counsel for the petitioner as well as learned Standing Counsel.
2. Learned Standing Counsel based upon instructions states that the DIOS has issued show cause notice based upon the instructions issued by the District Magistrate.
3. Learned Standing Counsel is directed to file counter affidavit within four weeks.
4. The petitioner will have two weeks' thereafter to file rejoinder affidavit.
5. List thereafter.
6. Until further orders of this Court, proceedings initiated in pursuance to the undated notice issued by the Sub-Divisional Magistrate, Pratapgarh as well as the notice dated 07.11.2024 issued by the Tehsildar, Sadar, Pratapgarh shall remain stayed.

Order Date :- 18.11.2024

akverma



Court No. - 7

Case :- WRIT - C No. - 9737 of 2024

Petitioner :- Saket Girls Post Graduate College, Pratapgarh Thru.
Authorized Representative Arvind Srivastava

Respondent :- State Of U.P. Thru. Chief Secy. Lucknow And Others

Counsel for Petitioner :- Sarvesh Kumar Dubey, Pankaj Srivastava

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Sampurna Nand Shukla

Hon'ble Pankaj Bhatia, J.

1. Shri Ravi Singh Sisodia, learned CSC appearing for the State seeks time to obtain instructions as to the requirement and necessity for issuing the show-cause notice which are on record at Page 25, 26 & 27 and also to explain the jurisdiction of the DIOS in issuing the notice dated 21.10.2024 in respect of the clarification as sought in the said letter.
2. He may do so by the next date of listing.
3. List/put up on 18.11.2024 in the list of fresh cases, showing the name of Shri Ashok Kumar Verma, Advocate in the cause list as counsel appearing for respondent no.8.
4. As an interim measure, it is provided that no coercive action shall be taken against the petitioner till the next date of listing.

Order Date :- 13.11.2024

nishant



IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A8

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 &28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

A copy of the constitution of loss assessment committee for loss assessment (other than structural and infrastructural loss) and its reports

प्रबंध समिति की आपातकालीन बैठक दिनांक 03/10/2024 को महाविद्यालय परिसर में श्रीमती पूर्णिमा श्रीवास्तव की अध्यक्षता में आयोजित की गई जिसमें दिनांक 27/09/2024 को नगर पालिका के अर्द्धनिर्मित नाले के कारण हुए प्रदूषित जल भराव से हुई तबाही के आकलन पर विचार किया गया।

प्रस्ताव संख्या - 01

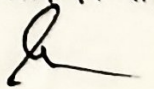
प्रस्ताव संख्या - 02 महाविद्यालय के भवन आदि में हुई क्षति के ऑकलन के लिए किसी तकनीकी सहायताके लिये जाने का प्रस्ताव डॉ. श्रीमती नीलिमा श्रीवास्तव, प्राचार्या द्वारा रखा गया। जिसे सर्वसम्मति से स्वीकार करते हुए मोतीलाल नेहरू इंजीनियरिंग कॉलेज, प्रयागराज को भवनों की हुई क्षति के ऑकलन के लिये अधिकृत किये जाने की सहमति सर्वसम्मति से प्रदान की गई।

प्रस्ताव संख्या - 03 महाविद्यालय की प्राचार्या डॉ. श्रीमती नीलिमा श्रीवास्तव ने प्रबंध समिति के सभी सदस्यों को महाविद्यालय परिसर में हुई तबाही और क्षति से अवगत कराया तथा प्रस्तावित किया कि इस तबाही के कारण हुई क्षति के ऑकलन के लिए एक समिति गठित की जाये। प्रस्ताव सर्वसम्मति से स्वीकार किया गया और निम्नांकित सदस्यों की एक कमेटी गठित की गई।

कमेटी के सदस्यों का नाम -

1. डॉ० एस०पी० त्रिपाठी, सेवानिवृत्ति, डी०न० एजुकेशन, डॉ० राम मनोहर लोहिया अवध विश्वविद्यालय, फैजाबाद।
2. डॉ० शिव मोहन पाण्डेय, सेवानिवृत्ति प्राचार्य, इंदिरा गाँधी पी०जी० कॉलेज, गौरीगंज, अमेठी।
3. श्री के०पी० चतुर्वेदी, पूर्व अध्यक्ष, यू०पी० टैक्सबार एसोसिएशन, उ०प्र०।
4. श्री अनुज खण्डेलवान, चार्टर्ड एकाउन्टेन्ट, प्रतापगढ़।
5. श्री सुनील कुमार, सेवानिवृत्ति, अभियन्ता, विकास प्राधिकरण, मुरादाबाद।
6. श्री राम शिरोमणि सिंह, सेवानिवृत्ति, क्रीडा प्रशिक्षक, इण्टर कॉलेज, देल्हूपुर, प्रतापगढ़।
7. श्री हिमायत उल्ला, समाजसेवी/अभिभावक।
8. श्री विश्वम्भर नाथ त्रिपाठी, सेवानिवृत्ति, कृषि प्रवक्ता, इण्टर कॉलेज, देल्हूपुर, प्रतापगढ़।
9. डॉ० अवधेश कुमार शर्मा, विभागाध्यक्ष, बी०एडू० विभाग, साकेत गर्ल्स पी०जी० कॉलेज प्रतापगढ़।
10. डॉ० (श्रीमती)नीलिमा श्रीवास्तव, प्राचार्या, साकेत गर्ल्स पी०जी० कॉलेज प्रतापगढ़।

प्रस्ताव संख्या - 04 डॉ. श्रीमती नीलिमा श्रीवास्तव, प्राचार्या ने अवगत कराया कि लगातार जल भराव के कारण अच्छे परीक्षा परिणाम के बावजूद छात्र संख्या में कमी आ रही है जिसके ऑकलन के लिए एक समिति



किया जाना आवश्यक है, प्रस्ताव को स्वीकार करते हुए निम्नांकित सदस्यों की एक कमेटी छात्र संख्या ३ हुई क्षति ऑकलन के लिए गठित की गई है।

कमेटी के सदस्यों का नाम -

1. डॉ० एस०पी० त्रिपाठी, सेवानिवृत्ति, डी०न० एजुकेशन, डॉ० राम मनोहर लोहिया अवध विश्वविद्यालय,
2. डॉ० शिव मोहन पाण्डेय, सेवानिवृत्ति प्राचार्य, इंदिरा गाँधी पी०जी० कॉलेज, गौरीगंज, अमेठी।
3. श्री के०पी० चर्तुवेदी, पूर्व अध्यक्ष, यू०पी० टैक्सबार एसोसिएशन, उ०प्र०।
4. श्री अनुज खण्डेलवान, चार्टर्ड एकाउन्टेन्ट, प्रतापगढ़।
5. डॉ० अवधेश कुमार शर्मा, विभागाध्यक्ष, वी०एड० विभाग, साकेत गर्ल्स पी०जी० कॉलेज प्रतापगढ़।
6. डॉ० (श्रीमती)नीलिमा श्रीवास्तव, प्राचार्या, साकेत गर्ल्स पी०जी० कॉलेज प्रतापगढ़।

प्रबन्ध समिति के उपस्थित सदस्यों की सूची-

1. श्रीमती पूर्णिमा श्रीवास्तव, अध्यक्ष
2. श्री रामशंकर लाल, उपाध्यक्ष
3. श्री दिनेश कुमार मालवीय, सचिव
4. श्रीमती कुसुमलता, प्रबन्धक
5. श्री विश्वम्भर नाथ त्रिपाठी, उपप्रबन्धक
6. श्री जगदम्बा प्रसाद सिंह, सदस्य
7. श्रीमती गिरिजा त्रिपाठी, सदस्या
8. श्रीमती सौम्या, सदस्या
9. डॉ० नीलिमा श्रीवास्तव (प्राचार्या)
10. श्री हर्षित श्रीवास्तव, पदेन सदस्य पुर्नजागरण समिति ट्रस्ट द्वारा नामित
11. डॉ० ए०के० शर्मा (शिक्षक प्रतिनिधि) पदेन सदस्य (चक्रानुसार)
12. डॉ० अनीता पाण्डेय (शिक्षक प्रतिनिधि) पदेन सदस्य (चक्रानुसार)
13. श्री हेमन्त वर्मा (शिक्षणोत्तर कर्मचारी प्रतिनिधि) पदेन सदस्य (चक्रानुसार)

सत्य-प्रतिलिपि



डॉ०(श्रीमती)नीलिमा श्रीवास्तव
प्राचार्या
साकेत गर्ल्स पी०जी० कॉलेज
प्रतापगढ़

९

साकेत गर्ल्स पी0जी0 कॉलेज, दहिलामऊ, प्रतापगढ़ की प्रबन्ध समिति की आपातकालीन बैठक दिनांक 03/10/2024 के प्रस्ताव संख्या-03 के अनुपालन में दिनांक 27/09/2024 को महाविद्यालय में प्रदूषित जल भराव के कारण हुई तबाही से महाविद्यालय को हुई क्षति के आकलन हेतु गठित समिति के सदस्यों द्वारा प्रस्तुत आख्या दिनांक 08/10/2024।

हम सभी सदस्यों ने सामूहिक रूप से दिनांक 05/10/2024 को डॉ0(श्रीमती) नीलिमा श्रीवास्तव, प्राचार्या साकेत गर्ल्स पी0जी0 कॉलेज, दहिलामऊ, प्रतापगढ़ की अध्यक्षता में महाविद्यालय परिसर का निरीक्षण किया गया और निम्नांकित विवरणानुसार क्षति का आकलन किया गया।

क्रमांक	विवरण	संख्या	अनुमानित मूल्य
1.	रेन वॉटर हॉर्वेसटिंग	- 01	रु0 500000.00
2.	समर सेबल	- 02	रु0 100000.00
3.	सेपटी टैंक	-	रु0 100000.00
4.	ग्रीनरी	-	रु0 200000.00
5.	जनरेटर (15 के0वी0ए0)	- 01	रु0 765000.00
6.	जनरेटर (6.5 के0वी0ए0)	- 01	रु0 225000.00
7.	इन्वर्टर (1 किलोवाट)	- 03	रु0 30,000.00
8.	इन्वर्टर (0.5 किलोवाट)	- 02	रु0 12,000.00
9.	इन्वर्टर बैटरी	- 08	रु0 125000.00
10.	कम्प्यूटर	- 06	रु0 320000.00
11.	कम्प्यूटर प्रिंटर	- 03	रु0 41500.00
12.	वाहन (टाटा विंगर नई)		
	क. इंजेक्टर	- 04	रु0 76,000.00
	ख. रिले पम्प	- 01	रु0 6500.00
	ग. फ्यूल टैंक साफ करायी अन्य लेबर चार्ज	-	रु0 8000.00
13.	टाटा मैजिक-रिपेयरिंग	-	रु0 15000.00
14.	अशोक लिलैण्ड-रिपेयरिंग	-	रु0 6000.00
15.	फोर्स क्रूजर-रिपेयरिंग	-	रु0 8000.00
16.	एक्स0यू0वी0-300		
	क. सेन्सर 1805AAA04451N	-	रु0 5187.00

APM
दिनांक 1
K. S. Singh
Raj Kumar

रु0 5187.00
K. S. Singh
Raj Kumar

क्रमांक	विवरण	संख्या	अनुमानित मूल्य
	ख. सेन्सर 1104AAA05761N	-	रु0 38454.00
	ग. लेबर चार्ज	-	रु0 9000.00
17.	टाटा-709-रिपेयरिंग	04	रु0 20000.00
18.	पुस्तकें (12 विभाग की डिपाटमेंटल लाइब्रेरी)	-	रु0 800000.00
19.	<u>व्यायाम शाला</u>		
	क. जिम स्टेशन (16 स्टेशन)	-	रु0 754000.00
	ख. बैलेसिंग बीम 06 गद्दों के साथ	-	रु0 92000.00
	ग. टेबल टेनिस	-	रु0 45000.00
	घ. चेस, कैरमबोर्ड, बॉलीबॉल, फुटबाल एवं अन्य उपकरण	-	रु0 100000.00
20.	<u>गृह विज्ञान प्रयोगशाला</u>		
	क. फ्रिज	02	रु0 30000.00
	ख. वाशिंग मशीन	01	रु0 10000.00
	ग. सिलाई मशीन	06	रु0 25000.00
	घ. माईक्रोवेव ओवन	02	रु0 25000.00
	ड. ग्रिल ओवन	01	रु0 10000.00
21.	<u>मनोविज्ञान प्रयोगशाला</u>		
	क. पेडागॉजिकल टूल-किट	01	रु0 47000.00
22.	<u>बी0एड0 विभाग</u>		
	क. सोशल साईंस लैब	-	रु0 800000.00
	ख. विभागाध्यक्ष टेबल	01	रु0 10000.00
	ग. विभागाध्यक्ष चेयर	01	रु0 2000.00
	घ. अन्य चेयर	05	रु0 5000.00
	ड. शिक्षकों के लिये टेबल	16	रु0 32000.00
	च. शिक्षकों के लिये चेयर	16	रु0 16000.00
23.	<u>फर्नीचर</u>		
	क. कार्यालय टेबल	08	रु0 20000.00
	ख. कार्यालय चेयर	08	रु0 10000.00
	ग. अधिकारी टेबल	01	रु0 20000.00
	घ. अधिकारी चेयर	01	रु0 5000.00

LPK...

विभागाध्यक्ष

विभागाध्यक्ष

विभागाध्यक्ष

LPK...

क्रमांक	विवरण	संख्या	अनुमानित मूल्य
	ड. प्रिंसपल रूम चेयर	- 10	रु0 10000.00
	च. प्रिंसपल रूम सोफा	- 02	रु0 50000.00
	छ. प्रिंसपल रूम आलमारी	- 02	रु0 20000.00
	ज. कार्यालय आलमारी	- 10	रु0 100000.00
	झ. कान्फेन्स रूम टेबल	- 01	रु0 30000.00
	ञ. कान्फेन्स रूम चेयर	- 36	रु0 36000.00
	ट. कान्फेन्स रूम साउंड सिस्टम	- 37 माईक	रु0 70000.00
	ठ. कान्फेन्स रूम सोफा सेट	- 01	रु0 20000.00
24.	<u>गेस्ट रूम</u>		
	क. डबल बेड गद्दे के साथ	- 01	रु0 20000.00
	ख. सेन्टर टेबल और सोफा	- 01	रु0 10000.00
	कुल योग		रु0 5834641.00

LP Tripathi

डॉ० एस०पी० त्रिपाठी
सेवानिवृत्ति, डी०न० एजुकेशन
डॉ० राम मनोहर लोहिया अवध
विश्वविद्यालय, फैजाबाद

शिव मोहन पाण्डेय

डॉ० शिव मोहन पाण्डेय
सेवानिवृत्ति प्राचार्य
इंदिरा गाँधी पी०जी० कॉलेज
गौरीगंज, अमेठी

श्री कें०पी० चतुर्वेदी

श्री कें०पी० चतुर्वेदी
पूर्व अध्यक्ष, यू०पी० टैक्सबार
एसोसिएशन, उ०प्र०

Anuj Kumar

श्री अनुज खण्डेलवान
चार्टर्ड एकाउन्टेन्ट
प्रतापगढ़

श्री सुनील कुमार

श्री सुनील कुमार
सेवानिवृत्ति, अभियन्ता
विकास प्राधिकरण
मुरादाबाद

श्री राम शिरोमणि सिंह

श्री राम शिरोमणि सिंह
सेवानिवृत्ति, क्रीडा प्रशिक्षक
इण्टर कॉलेज, देल्हूपुर,
प्रतापगढ़

श्री हिमायत उल्ला

श्री हिमायत उल्ला
समाजसेवी/अभिभावक

श्री विश्वम्भर नाथ त्रिपाठी

श्री विश्वम्भर नाथ त्रिपाठी
सेवानिवृत्ति, कृषि प्रवक्ता
इण्टर कॉलेज, देल्हूपुर,
प्रतापगढ़

डॉ० अवधेश कुमार शर्मा

डॉ० अवधेश कुमार शर्मा
विभागाध्यक्ष, बी०एड० विभाग
साकेत गर्ल्स पी०जी० कॉलेज
प्रतापगढ़

डॉ०(श्रीमती)नीलिमा श्रीवास्तव

डॉ०(श्रीमती)नीलिमा श्रीवास्तव
प्राचार्या
साकेत गर्ल्स पी०जी० कॉलेज
प्रतापगढ़

१२

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ANNEXURE NO. A9

IN

SUPPLEMENTARY AFFIDAVIT

IN

EXECUTION APPLICATION NO: 24 of 2023

(U/S. 18 r/w S. 25,26 & 28 of NGT Act 2010)

IN

ORIGINAL APPLICATION NO: 44 OF 2022

IN THE MATTER OF:

Saket Girls Pg College

..... APPLICANT

Versus

State of Uttar Pradesh & Ors

..... RESPONDENTS

Quotation by MNNIT Allahabad dated 14.10.2024

web-site: www.saket.education
e-mail: saketpratapgarh@rediffmail.com

नैक मूल्यांकित ग्रेड 'बी' (9838107210
9838503397



साकेत गैरुस पी0जी0 कालेज

(सम्बद्ध : प्रो0 राजेन्द्र सिंह (रज्जू भय्या) विश्वविद्यालय, प्रयागराज)

गाय घाट रोड, दहिलामऊ, प्रतापगढ़

महाविद्यालय कोड : 04078

दिनांक : 21/09/2024

To,

The Director,

Motilal Nehru National Institute of Technology (MNNIT Allahabad),

Prayagraj – 211004, Uttar Pradesh

Subject: Request for Comprehensive Survey, Analysis, and Loss Assessment for Saket Girls' PG College, Pratapgarh

Respected Sir,

I hope this letter finds you in good health. I am writing on behalf of Saket Girls' PG College, Pratapgarh, which is currently facing significant environmental and infrastructural challenges due to continuous waterlogging since past five years, caused by the inflow of polluted drain water into the campus. This persistent issue has severely impacted our college's infrastructure, leading to widespread damage, including cracks in buildings and foundation instability, while also posing serious health risks to students, faculty, and staff.

In addition to the structural damage, the waterlogging has caused environmental degradation across our campus. Our rainwater harvesting systems have been rendered ineffective, groundwater contamination has affected the functionality of submersible pumps and septic tanks, and the prolonged stagnation of polluted water has severely damaged the campus's flora and fauna. This environmental imbalance has not only affected the biodiversity of the campus but has also escalated the health risks due to stagnant water.

The gravity of the situation prompted proceedings before the Hon'ble National Green Tribunal (NGT). Recognizing the severity of the damage, the NGT has directed a comprehensive loss assessment to quantify the extent of the damages for determining appropriate remedial actions and reparation. In light of these directives, we are reaching out to MNNIT Allahabad, given your institution's expertise and strong reputation in conducting technical assessments and environmental studies.

We respectfully request MNNIT Allahabad to conduct a detailed survey, analysis, and loss assessment, addressing the following areas:

1. Comprehensive structural damage assessment of buildings and infrastructure.

Contact us : (05342) 223769, 220254, 221002, 221003, 221004, 221005, 221006,
221012, 221014, 221016, 221031

web-site: www.saket.education
e-mail : saketpratapgarh@rediffmail.com

नैक मूल्यांकित ग्रेड 'बी' (9838107210
9838503397



साकेत गर्ल्स पीजी कॉलेज

(सम्बद्ध : प्रो० राजेन्द्र सिंह (रज्जू भय्या) विश्वविद्यालय, प्रयागराज)

गाय घाट रोड, दहिलामऊ, प्रतापगढ़

महाविद्यालय कोड : 04078

दिनांक : 21/09/2024

-2-

2. Impact on rainwater harvesting systems, groundwater contamination, and functionality of submersible pumps and septic tanks.
3. Evaluation of financial losses due to disruptions in academic activities.
4. Examination of health risks from water contamination and stagnant water.
5. Damage to the campus's flora, fauna, and overall environmental degradation.
6. Assessment of emergency mitigation costs and proposals for future restoration.

To assist in your evaluation, we are annexing photographs of the campus that illustrate the extent of the damage for your reference.

The findings from this assessment will be critical in guiding the necessary restoration efforts and ensuring compliance with the Tribunal's directives. Given the urgency of the situation, we would be grateful if MNNIT Allahabad could prioritize this request and provide its expert evaluation at the earliest convenience.

We remain committed to facilitating the assessment process and are hopeful that MNNIT's expertise will provide valuable insights that can lead to a swift resolution of the issues. Should you require any further information or clarifications, please do not hesitate to contact us.

Thank you for your time and consideration. We look forward to your positive response and support in this crucial matter.

Yours sincerely,

Dr. Nilima Srivastava

Principal

Saket Girls' PG College, Pratapgarh

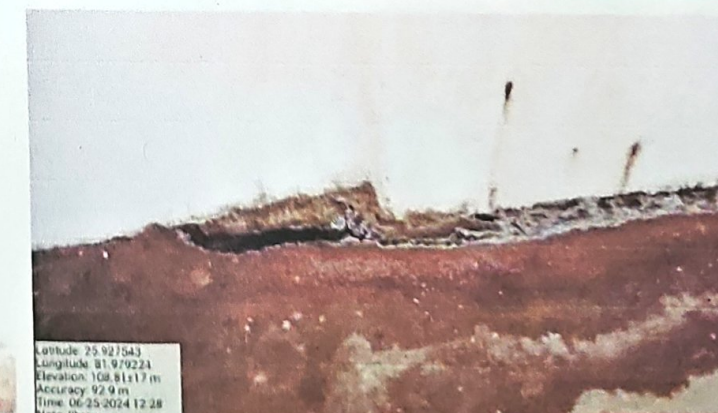
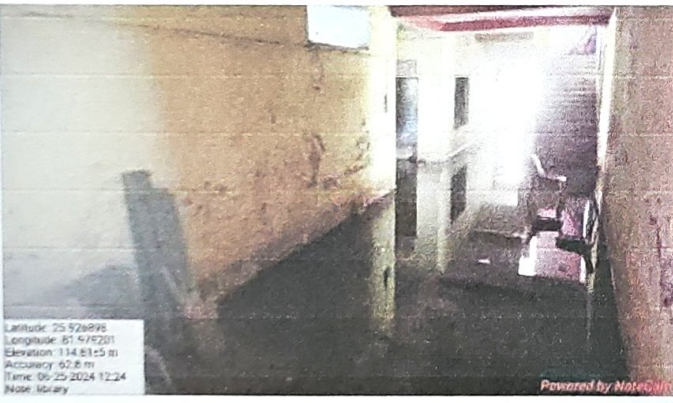
9838107210

Admin@Saket.Education

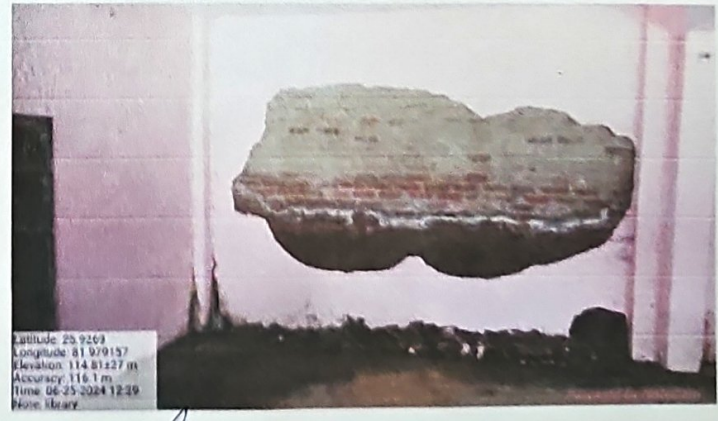
Enclosures:

1. Photographs of the affected campus areas.

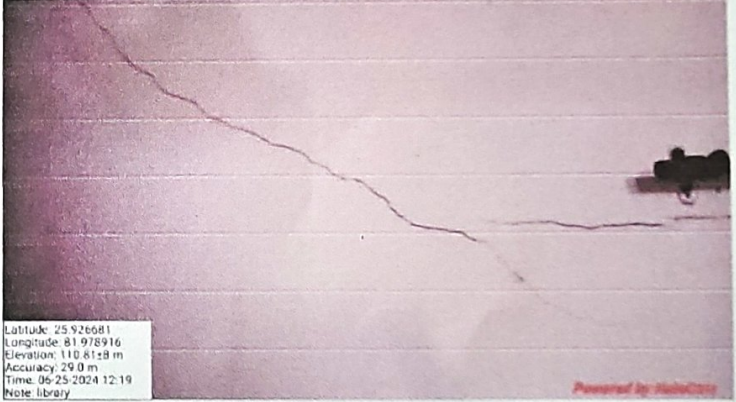
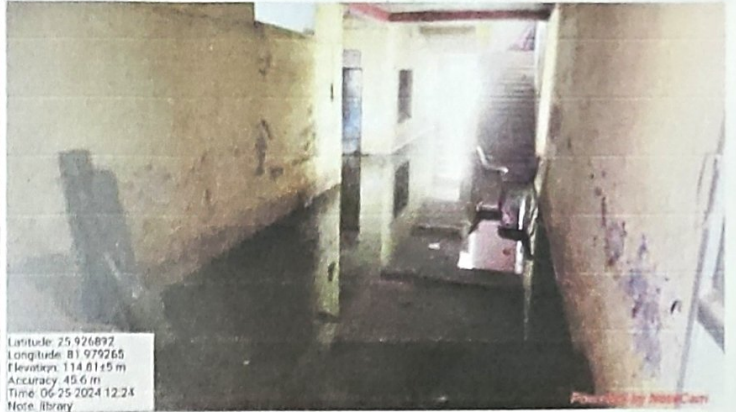
Contact us : (05342) 223769, 220254, 221002, 221003, 221004, 221005, 221006,
221012, 221014, 221016, 221031



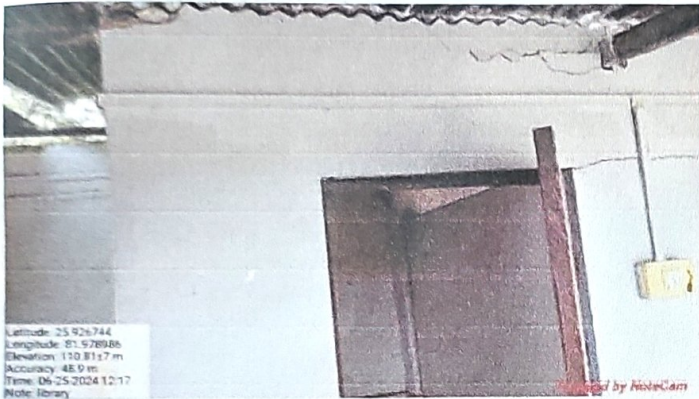
Handwritten signature or mark.



Jr



gr





g



g



g



जानपद अभियांत्रिकी विभाग
मोतीलाल नेहरू राष्ट्रीय प्रौद्योगिकी संस्थान इलाहाबाद
प्रयागराज- 211004 भारत
Department of Civil Engineering
Motilal Nehru National Institute of Technology Allahabad
Prayagraj-211004, India

पत्रांक: 1227/JCED/R&C/2024-25

दिनांक / Dated: 14/10/2024

प्रोफार्मा चालान / Proforma Invoice

सेवा में / To,
Dr. Nilma Srivastava
Principle
Saket Girls PG College
Pratapgarh

सेवार्थी संदर्भ पत्रांक / Client Letter No. Nil Dated 21-09-2024

कार्य का विवरण / Type of Work : Assessment of structural damages and overall degradation of the college buildings due to submergence

विभागीय आवंटित परामर्श संख्या / Allotted Dept. Consultancy No.: 288 दिनांक / Dated: 25/09/2024

क्रमांक / S. No.	विवरण / Description	मात्रा / Quantity	दर / Rate (₹)	घनराशि / Amount (₹)
1.	Comprehensive structural damage assessment of buildings and infrastructures	-	-	5,00,000/-
2.	Assessment of impact on rainwater harvesting system, ground water contamination and functionality of submerge pumps and septic tank	-	-	2,00,000/-
3.	Examination of health risks from water contamination and stagnant water	-	-	50,000/-
4.	Assessment of Damage to the campus's flora fauna and overall environmental degradation	-	-	50,000/-
5.	Assessment of emergency mitigation costs and proposal for future restoration	-	-	2,00,000/-
योग / Total (₹)				10,00,000/-
वस्तु एवं सेवा कर / GST (18%)				1,80,000/-
कुल योग / Grand Total (₹)				11,80,000/-
कुल योग (शब्दों में) / Grand Total (in words): Eleven Lakh Eighty Thousand Only.				

विभागाध्यक्ष / HOD

Prinole.

14/10/2024

Prinole
मुख्य अन्वेषक / PI

14/10/2024

टिप्पणियाँ / Notes:

- भुगतान इलेक्ट्रॉनिक लेनदेन (IMPS / NEFT / RTGS) के माध्यम से खाता संख्या: 77660100016021, खाता धारक का नाम: Dean (R & C), IFSC: BARBOVJMNRE, खाता प्रकार: बचत, बैंक और शाखा: बैंक ऑफ़ वड़ोदा, MNNTI इलाहाबाद में किया जाना चाहिए या चेक / ड्राफ्ट के माध्यम से Dean (R & C), MNNTI Allahabad के पक्ष में देय होगा / The payment should be made through electronic transaction (IMPS/ NEFT/ RTGS) in Account No.: 77660100016021, Account Holder Name: Dean (R&C), IFSC: BARBOVJMNRE, Account type: Saving, Bank & Branch: Bank of Baroda, MNNTI Allahabad or through Draft / Cheque in favour of Dean (R&C), MNNTI Allahabad.
- संस्थान / Institute जीएसटीआईएन / GSTIN: "09AAAJM1116B2ZR"
- परामर्श / परीक्षण कार्य के प्रारंभ करने के लिए पूर्ण अग्रिम भुगतान होना आवश्यक है / Full payment in advance is required for the commencement of consultancy/ testing work.
- प्राकलन राशि से कोई टीडीएस नहीं काटा जाये / No TDS be deducted from the charged amount.
- इस प्राकलन का उपयोग उद्धरण के रूप में या तुलनात्मक उद्देश्य के लिए नहीं किया जाये / This estimate should not be used as Quotation or for comparative purpose.
- जानपद अभियांत्रिकी विभाग प्रस्तुत रिपोर्ट / परीक्षण परिणामों के संबंध में कोई कानूनी राय या कानून की अदालत में पेश होने के लिए के लिए जिम्मेदार नहीं होगा / The Department of Civil Engineering shall not be responsible for giving any legal defenses/ opinion or for appearing in a court of law in connection with the reports/Test results submitted.
- जांच कर्मचारियों के लिए बोर्डिंग, लॉजिंग और सुरक्षा की व्यवस्था उपरोक्त प्राकलन राशि के अतिरिक्त सेवार्थी द्वारा की जाएगी / The boarding, lodging and security to the investigating staff shall be arranged by the client at their expense in addition to above charges.